GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 50/2021-Customs

New Delhi, the 22nd October, 2021

G.S.R…(E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 96/2008-Customs, dated the 13th August, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 590 (E), dated the 13th August, 2008, namely:

In the said notification, in the Schedule, after serial number 36 and the entries relating thereto, the following serial number and entry shall be inserted, namely:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of the Country</th>
</tr>
</thead>
<tbody>
<tr>
<td>“37”</td>
<td>Sierra Leone</td>
</tr>
</tbody>
</table>

[F. No. 190354/214/2021-TRU]

(Rajeev Ranjan)

Under Secretary to the Government of India

Note: The principal notification No. 96/2008-Customs, dated the 13th August, 2008 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 590(E), dated the 13th August, 2008 and was last amended by notification No. 26/2021-Customs, dated the 8th April, 2021, that was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 253(E), dated the 8th April, 2021.